(Summons to defendant under section 19(3) of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules, 1993)

Original Application No. 247 of 2017

HDFC BANK LIMITED .... **Applicant**

Versus

Shri Rohtash Singh & ORS ..... **Defendants**

To, **1. Shri Rohtash Singh** S/o Angrej Singh R/o Village — Pateri, Post And Tehsil Baheri, District Bareilly, Pin 243201. **2- Shri Angrej Singh** S/o Shri Kirpal Singh R/o Village — Pateri,post And Tehsil Baheri, District— Bareilly, Pin 243201. **3-Bhoopendra Kaur** W/o Angrej Singh R/o Village — Pateri,post And Tehsil Baheri, District— Bareilly, Pin 243201. **4- Shri Dayal Singh** S/0 Singara Singh R/o H.no. 51 A, Village— Bhona Post & Tehsil - Baheri, District — Bareilly, Pin 243201.

In the above noted application, you are required to file reply/evidence in Paper Book form in two sets along with documents and affidavits (if any) personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on **19/04/2024 at 10.30 A.M.** failing which the application shall be heard and decided in your absence.

Registrar, Debts Recovery Tribunal Lucknow

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

M/S NATURE INDIA COMMUNIQUE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Nature India Communique Limited
2.	Date of incorporation of corporate debtor	30/11/1981
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74120DL1981PLC012743
5.	Address of the registered office and principal office (if any) of corporate debtor	R-815 New Rajinder Nagar, North East, New Delhi, Delhi-110060
6.	Date of closure of Insolvency Resolution Process	30/10/2023
7.	Liquidation commencement date of corporate debtor	30/10/2023 (Intimation received from erstwhile RP on 12-01-2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Prabhat Jain IBBI/IPA-001/IP-P01980/2020-2021/13123
9.	Address and e-mail of the liquidator, as registered with the Board	B-61,Flatted Factory Complex, Jhandewalan, New Delhi-110055, Mob No.9810290371 Email: prabhat@pdmco.in
10.	Address and e-mail to be used for correspondence with the liquidator	B-61,Flatted Factory Complex, Jhandewalan, New Delhi-110055,Mob No.9810290371 Email: prabhat@pdmco.in
11.	Last date for submission of claims	18/02/2024

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench IV has ordered the commencement of liquidation of the **Nature India Communique Limited** on 30/10/2023.

The stakeholders of **Nature India Communique Limited** are hereby called upon to submit their claims with proof on or before 18/02/2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Date : 18/01/2024 **Name and signature of liquidator :**

Place : New Delhi **Prabhat Jain**

HIMACHAL PRADESH

PUBLIC WORKS DEPARTMENT

e-Procurement Notice

INVITATION FOR BIDS (IFB)

1. The Executive Engineer, HPPWD Kotkhai, Distt. Shimla, H.P. on behalf of Governor of H.P. invites the online bids on percentage rates, in electronic tendering system, in 2 Cover System of the under mentioned work from the eligible and approved contractors / firms registered with HPPWD Department.

Sr. No	Name of Work	Estimated Cost	EMD	Cost of Tender	Time	Eligible class of contractor

---

Na

Invitation of app

Ministry of Textiles, ur
Empanelment of (I) co
application areas of t
composites; (2) Com
Technical Textile Mac
of Excellences (CoEs
& Chambers for provi
for Internship Suppo
financial assistance to
who are pursuing und
other Premier Public/
20,000 per student p
are available on the
Documents Tab).

Contact: dmd.nttm:te

M.P. M

(Govt. of M

Nishtha Pa

Phone No.

Website : h

Ref. : MD/MK/04/Abgd

MPMKVVCL, Bhopal, ir

S. No.	Tender Specification No.
1.	MD/MK/ 04/1019
2.	MD/MK/ 04/1020
3.	MD/MK/ 04/1021
4.	MD/MK/ 04/1022
5.	MD/MK/ 04/1023
6.	MD/MK/ 04/1024
7.	MD/MK/ 04/1025

FRIDAY, 19 JANUARY 2024
24 pages in 2 sections
NEW DELHI
₹13.00
VOLUME XXX NUMBER 237

www.business-standard.com

Business Standard

THE MARKETS ON THURSDAY		chg#
Sensex	71,186.9 ▼	313.9
Nifty	21,462.3 ▼	109.7
Nifty Futures*	21,527.4 ▲	65.2
Dollar	₹83.1	₹83.1**
Euro	₹90.5	₹90.4**
Brent crude ($/bbl)	77.8##	78.1**
Gold (10 gm)###	₹61,722.0 ▼	₹306.0

*(January) Premium on Nifty Spot; **Previous close; # Over previous close; ## At 9 pm IST; ### Market rate exclusive of VAT; Source: IBJA

AKASA AIR TO BRING 150 BOEING 737 MAX AIRCRAFT ON BOARD

KHAN MKT TO HAZRATGANJ, AYODHYA THEME REIGNS

PUBLISHED SIMULTANEOUSLY FROM AHMEDABAD, BENGALURU, BHOPAL, BHUBANESWAR, CHANDIGARH, CHENNAI, HYDERABAD, KOCHI, KOLKATA, LUCKNOW, MUMBAI, NEW DELHI AND PUNE

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

MEGATHERM INDUCTION LIMITED

(Formerly known as Megatherm Induction Private Limited)

Company was originally incorporated as a Private Limited Company under the name of "Megatherm Transmission & Distribution Private Limited" on October 22, 2010 under the provisions of the Companies Act, 1956 with the Registrar of Companies, Kolkata, West Bengal. Further, pursuant to the special resolution passed by the shareholders in the Extra Ordinary General Meeting held on September 16, 2015 the name of our Company was changed from "Megatherm Transmission & Distribution Private Limited" to "Megatherm Induction Private Limited" and a fresh Certificate of Incorporation was issued by the Registrar of Companies, Kolkata, West Bengal dated September 23, 2015. Subsequently, pursuant to Special Resolution passed by the Shareholders at the Extra Ordinary General Meeting, held on November 15, 2022, our Company was converted into a Public Limited Company and consequently the name of our Company was changed from "Megatherm Induction Private Limited" to "Megatherm Induction Limited" vide a fresh certificate of incorporation dated December 20, 2022, issued by the Registrar of Companies, Kolkata, West Bengal. For further details of Incorporation, change of name and registered office of our Company, please refer to chapter titled ***"History and Corporate Structure"*** beginning on page 131 of the Red Herring Prospectus.

Registered Office: Plot- L1 Block GP, Sector V, Electronics Complex, Saltlake City Kolkata-700091, West Bengal, India.; **Tel No:** + 91 33 4088 6200; **E-mail:** cs@megatherm.com; **Website:** www.megatherm.com;
CIN: U31900WB2010PLC154236; **Contact Person:** Abanti Saha Basu, Company Secretary & Compliance Officer

OUR PROMOTER: SHESADRI BHUSAN CHANDA, SATADRI CHANDA AND MEGATHERM ELECTRONICS PRIVATE LIMITED

"THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF NSE (NSE EMERGE)."

Our Company is engaged in the business of manufacturing of induction heating and melting products by means of electric induction like induction melting furnace and induction heating equipment.

THE ISSUE

INITIAL PUBLIC OFFER OF UPTO 49,92,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH (THE "EQUITY SHARES") OF MEGATHERM INDUCTION LIMITED ("OUR COMPANY" OR "MIL" OR "THE ISSUER") AT AN ISSUE PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING SHARE PREMIUM OF [●] PER EQUITY SHARE) FOR CASH, AGGREGATING UP TO ₹ [●] LAKHS ("PUBLIC ISSUE") OUT OF WHICH 2,50,800 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH, AT AN ISSUE PRICE OF ₹ [●] PER EQUITY SHARE FOR CASH, AGGREGATING ₹ [●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 47,41,200 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH, AT AN ISSUE PRICE OF ₹ [●] PER EQUITY SHARE FOR CASH, AGGREGATING UPTO ₹ [●] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE PUBLIC ISSUE AND NET ISSUE WILL CONSTITUTE 26.50% AND 25.16% RESPECTIVELY OF THE POST- ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

- **QIB PORTION:** NOT MORE THAN 50.00% OF THE NET ISSUE
- **RETAIL PORTION:** NOT LESS THAN 35.00% OF THE NET ISSUE
- **NON-INSTITUTIONAL PORTION:** NOT LESS THAN 15.00% OF THE NET ISSUE
- **MARKET MAKER PORTION:** UPTO 2,50,800 EQUITY SHARES OR 5.02% OF THE ISSUE

PRICE BAND: RS. 100 TO RS. 108 PER EQUITY SHARE OF FACE VALUE RS. 10/- EACH
THE FLOOR PRICE IS 10 TIMES OF THE FACE VALUE AND THE CAP PRICE IS 10.8 TIMES OF THE FACE VALUE OF THE EQUITY SHARES.
BIDS CAN BE MADE FOR A MINIMUM OF 1200 EQUITY SHARES AND IN MULTIPLES OF 1200 EQUITY SHARES THEREAFTER.

RISKS TO INVESTORS:

- Our loan agreements requires our Corporate Promoter to pledge Equity Shares of our Company with lenders. Any breach by our Company of certain covenants under the financing agreements may entitle these lenders to exercise their rights under the financing agreements and reduce the shareholding of our Corporate Promoter, which may adversely affect our business.
- The Merchant Banker associated with the Issue has handled 39 public issue out of which none closed below the Issue Price on listing date.
- Average cost of acquisition of Equity Shares held by the Promoter is

Sr. No.	Name of the Promoter	Average cost of Acquisition (in ₹)
1.	Shesadri Bhusan Chanda	6.67
2.	Satadri Chanda	6.39
3.	Megatherm Electronics Private Limited	13.77

and the Issue Price at the upper end of the Price Band is Rs. 108 per Equity Share.

- The Price/ Earnings ratio based on Diluted EPS for Fiscal 2023 for the company at the upper end of the Price Band is 10.68.
- Weighted Average Return on Net worth for Fiscals 2021, 2022, 2023 is 16.30%.
- The Weighted average cost of acquisition of all Equity Shares transacted in the last one year, 18 months and three years from the date of RHP is as given below:

Period	Weighted Average Cost of Acquisition (in Rs.)	Upper end of the Price Band (Rs. 108) is "X" times the weighted Average cost of Acquisition	Range of acquisition price: Lowest Price – Highest Price (in Rs.)
Last 1 year	0.00	NA	0-0
Last 18 months	0.00	NA	0-40
Last 3 years	0.85	127.06	0-40

- The Weighted average cost of acquisition compared to floor price and cap price

Types of transactions	Weighted average cost of acquisition (₹ per Equity Shares)	Floor price (i.e. ₹ 100)	Cap price (i.e. ₹ 108)
Weighted average cost of acquisition of primary Issuance (exceeding 5% of the pre Issue Capital)	NA^	NA^	NA^
Weighted average cost of acquisition for secondary sale / acquisition (exceeding 5% of the pre Issue Capital)	NA^	NA^	NA^
Weighted average cost of acquisition of past primary issuances / secondary in last 3 years	0.85	117.65 Times	127.06 Times

Note:
^ There were no primary/ new issue of shares (equity/ convertible securities) as mentioned except bonus issue in last 18 months from the date of Red Herring Prospectus

BID/ISSUE PROGRAM

BID/ ISSUE OPENS ON(1): THURSDAY, JANUARY 25, 2024

BID/ ISSUE CLOSES ON: TUESDAY, JANUARY 30, 2024

(1) Our Company in consultation with the BRLM may consider participation by Anchor Investors. The Anchor Investor Biding Date shall be one Working Day prior to the Bid / Issue Opening Date in accordance with the SEBI (ICDR) Regulations, 2018.

In case of any revisions in the Price Band, the Bid/ Issue Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/ Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Issue Period for a minimum of three Working Days, subject to the Bid/ Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Issue Period, if applicable, will be widely disseminated by notification to the Stock Exchange, by issuing a press release, and also by indicating the change on the website of the Book Running Lead Managers and the terminals of the other members of the Syndicate and by intimation to SCSBs, the Sponsor Bank, Registered Brokers, Collecting Depository Participants and Registrar and Share Transfer Agents.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI (ICDR) Regulations, as amended, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see ***"Issue Procedure"*** beginning on page 254 of the Red Herring Prospectus.

Bidders/ Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/ Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidders/ Applicants as available on the records of the depositories. These Demographic Details may be used, among other things, for or unblocking of ASBA Account or for other correspondence(s) related to an Issue. Bidders/ Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants' sole risk. Bidders/ Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the Bid cum Application Form. The PAN, DP ID and Client ID provided in the Bid cum Application Form should match with the PAN, DP ID and Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Investors must ensure that their PAN is linked with AADHAR and are in compliance with CBDT Notification dated February 13, 2020 and press release dated June 25, 2021.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see ***"History and Corporate Structure"*** on page 131 of the Red Herring Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section ***"Material Contracts and Documents for Inspection"*** on page 299 of the Red Herring Prospectus.

LIABILITY OF MEMBERS AS PER MOA: The liability of the members is limited and this liability is limited to the amount unpaid, if any, on the shares held by them.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorized share Capital of the Company is Rs.19,00,00,000/- (Rupees Ninteen Crore only) divided into 1,90,00,000 (One Crore Ninty Lakhs) Equity Share of Rs. 10/- each. The issued, subscribed and paid-up share capital of the Company before the issue is Rs. 13,84,87,290 /- (Rupees Thirteen Crores Eighty-Four Lakhs Eighty Seven Thousand Two Hundred Ninty Only) divided into 1,38,48,729 (One Crore Thirty Eight Lakhs Forty-Eight Thousand Seven Hundred Twenty Nine) Equity Shares of Rs. 10/- each. For details of the Capital Structure, see ***"Capital Structure"*** on the page 59 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association of our Company, Shesadri Bhusan Chanda - 5000 Equity shares, Ayati Chanda – 2,500 Equity Shares and Satadri Chanda – 2,500 Equity Shares of Rs.10/- each. Details of the main objects of the Company as contained in the Memorandum of Association, see ***"History and Corporate Structure"*** on page 131 of the Red Herring Prospectus. For details of the share capital and capital structure of the Company see ***"Capital Structure"*** on page 59 of the Red Herring Prospectus.

LISTING: The Equity Shares issued through the Red Herring Prospectus are proposed to be listed on the NSE (NSE Emerge). Our Company has received an 'in-principle' approval from the NSE for the listing of the Equity Shares pursuant to letter Ref.: NSE/LIST/2938 dated January 12, 2024. For the purposes of the Issue, the Designated Stock Exchange shall be National Stock Exchange of India Limited (NSE). A signed copy of the Red Herring Prospectus dated January 18, 2024 has been delivered for filing to the ROC and Prospectus shall be delivered for filing to the RoC in accordance with Section 26(4) of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/ Issue Closing Date, see ***"Material Contracts and Documents for Inspection"*** on page 299 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018. The Red Herring Prospectus has been filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 232 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF NSE ("NSE EMERGE") (THE DESIGNATED STOCK EXCHANGE): "It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the 'Disclaimer Clause of NSE".

TRACK RECORD OF LEAD MANAGER: The Merchant Banker associated with the issue has handled 39 public issues in the past 3 years all of which were SME IPOs.

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to ***"Risk Factors"*** on page 25 of the Red Herring Prospectus.

ASBA* | **Simple, Safe, Smart way of Application- Make use of it!!!** | ***Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below. Mandatory in Public Issues from January 01, 2016. No cheque will be accepted**

UPI-Now available in ASBA for Retail Individual Investors (RII)**

Investors are required to ensure that the bank account used for bidding is linked to their PAN. UPI – Now available in ASBA for RIIs applying through Registered Brokers, DPs & RTAs. RIIs also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account.

Investors have to apply through the ASBA process. "ASBA has to be availed by all the investors except anchor investor. UPI may be availed by Retail Individual Investors. For details on the ASBA and the UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section ***"Issue Procedure"*** beginning on page 254 of the Red Herring Prospectus. The process is also available on the website of Association of Investment Bankers of India ("AIBI"), the Stock Exchanges and in the General Information Document.

**ASBA forms can be downloaded from the website of NSE ("NSE Emerge")*

***List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. Axis Bank Limited has been appointed as Sponsor Bank for the Issue, in accordance with the requirements of the SEBI circular dated November 1, 2018, as amended. For UPI related queries, investors can contact NPCI at the toll free number-18001201740 and Mail Id- ipo.upi@npci.org.in. For the list of UPI Apps and Banks live on IPO, please refer to the link www.sebi.gov.in. For issue related grievance investors may contact: Hem Securities Limited- Sourabh Garg (+91 22 -49060000) (Email Id: ib@hemsecurities.com).*

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
HEM SECURITIES LIMITED **Address:** 904, A Wing, Naman Midtown, Senapati Bapat Marg, Elphinstone Road, Lower Parel, Mumbai-400013, Maharashtra, India **Tel. No.:** +91-22-4906 0000; **Email:** ib@hemsecurities.com **Investor Grievance Email:** redressal@hemsecurities.com **Website:** www.hemsecurities.com **Contact Person:** Sourabh Garg **SEBI Reg. No.:** INM000010981	**BIGSHARE SERVICES PRIVATE LIMITED** **Address:** S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai – 400093, Maharashtra, India. **Telephone:** +91 22 6263 8200; **Facsimile:** +91 22 6263 8299 **Email:** ipo@bigshareonline.com; **Investor Grievance Email:** investor@bigshareonline.com **Website:** www.bigshareonline.com; **Contact Person:** Mr. Babu Rapheal **SEBI Registration Number:** MB/INR000001385; **CIN:** U99999MH1994PTC076534	Abanti Saha Basu **MEGATHERM INDUCTION LIMITED** **Address:** Plot- L1 Block GP, Sector V, Electronics Complex, Saltlake City Kolkata-700091, West Bengal, India. ; **Tel. No.** + 91 33 4088 6200; **E-mail:** cs@megatherm.com; **Website:** www.megatherm.com; **CIN:** U31900WB2010PLC154236 Investors can contact the Company Secretary and Compliance Officer or the BRLMs or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the Company at www.megatherm.com, the website of the BRLMs to the Issue at www.hemsecurities.com, the website of NSE Emerge at https://www1.nseindia.com/emerge/index_sme.htm respectively.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Megatherm Induction Limited, Telephone: +91 33 4088 6200; BRLMs: Hem Securities Limited, Telephone: +91-22-4906 0000 and the Syndicate Members: Hem Finlease Private Limited, Telephone: +91-22-49060000 and at the selected locations of the Sub-Syndicate Members, Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the websites of NSE Emerge and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

ESCROW COLLECTION BANK/ REFUND BANK/ PUBLIC ISSUE ACCOUNT BANK/ SPONSOR BANK: Axis Bank Limited. | **LINK TO DOWNLOAD ABRIDGED PROSPECTUS:** https://megatherm.com/wp-content/uploads/2024/01/Abridged_Prospectus.pdf | **UPI:** Retail Individual Bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
Megatherm Induction Limited
Sd/-
Abanti Saha Basu
Company Secretary and Compliance Officer

Place: Kolkata, West Bengal
Date: January 18, 2024

Disclaimer: Megatherm Induction Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares the Red Herring Prospectus dated January 18, 2024 has been filed with the Registrar of Companies, Kolkata and thereafter with SEBI and the Stock Exchanges. The RHP is available on the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents#sme_offer and is available on the websites of the BRLMs at www.hemsecurities.com. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Red Herring Prospectus including the section titled ***"Risk Factors"*** beginning on page 25 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the ***"Securities Act"***) or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

Form No.5

DEBTS RECOVERY TRIBUNAL, LUCKNOW

600/1, University Road Near Hanuman Setu Mandir, Lucknow - 226007

(Area of Jurisdiction: Part of Uttar Pradesh)

Summons For Filing Of Reply & Appearanceby Publication

O.A. No. 247/2017

(Summons to defendant under section 19(3) of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules, 1993)

Original Application No. 247 of 2017

HDFC BANK LIMITED ....Applicant

Versus

Shri Rohtash Singh & ORS ..... Defendants

To, **1. Shri Rohtash Singh** S/o Angrej Singh R/o Village — Pateri, Post And Tehsil Baheri, District Bareilly, Pin 243201. **2- Shri Angrej Singh** S/o Shri Kirpal Singh R/o Village — Pateri.post And Tehsil Baheri, District— Bareilly, Pin 243201. **3-Bhoopendra Kaur** W/o Angrej Singh R/o Village — Pateri,post And Tehsil Baheri, District— Bareilly, Pin 243201. **4- Shri Dayal Singh** S/0 Singara Singh R/o H.no. 51 A, Village— Bhona Post & Tehsil - Baheri, District — Bareilly, Pin 243201.

In the above noted application, you are required to file reply/evidence in Paper Book form in two sets along with documents and affidavits (if any) personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on **19/04/2024 at 10.30 A.M.** failing which the application shall be heard and decided in your absence.

Registrar, Debts Recovery Tribunal Lucknow

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

M/S NATURE INDIA COMMUNIQUE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Nature India Communique Limited
2.	Date of incorporation of corporate debtor	30/11/1981
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74120DL1981PLC012743
5.	Address of the registered office and principal office (if any) of corporate debtor	R-815 New Rajinder Nagar, North East, New Delhi, Delhi-110060
6.	Date of closure of Insolvency Resolution Process	30/10/2023
7.	Liquidation commencement date of corporate debtor	30/10/2023 (Intimation received from erstwhile RP on 12-01-2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Prabhat Jain IBBI/IPA-001/IP-P01980/2020- 2021/13123
9.	Address and e-mail of the liquidator, as registered with the Board	B-61,Flatted Factory Complex, Jhandewalan, New Delhi-110055, Mob No.9810290371 Email: prabhat@pdmco.in
10.	Address and e-mail to be used for correspondence with the liquidator	B-61,Flatted Factory Complex, Jhandewalan, New Delhi-110055,Mob No.9810290371 Email: prabhat@pdmco.in
11.	Last date for submission of claims	18/02/2024

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench IV has ordered the commencement of liquidation of the **Nature India Communique Limited** on 30/10/2023.

The stakeholders of **Nature India Communique Limited** are hereby called upon to submit their claims with proof on or before 18/02/2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Date : 18/01/2024 — **Name and signature of liquidator :**

Place : New Delhi — **Prabhat Jain**

HIMACHAL PRADESH

PUBLIC WORKS DEPARTMENT

e-Procurement Notice

INVITATION FOR BIDS (IFB)

1. The Executive Engineer, HPPWD Kolkhai, Distt. Shimla, H.P. on behalf of Governor of H.P. invites the online bids on percentage rates, in electronic tendering system, in 2 Cover System of the under mentioned work from the eligible and approved contractors / firms registered with HPPWD Department.

Sr. No.	Name of Work	Estimated Cost	EMD	Cost of Tender	Time	Eligible class of contractor
1.	C/o Additional Accommodation at Govt. Senior Secondary School Devgarh Distt. Shimla, H.P.(SH:- C/o, Building Portion, Water Supply and Sanitary Installation Septic tank Rain water h arvesting system & Site Development)	Rs. 2,42,50,168/-	Rs. 4,85,100/-	Rs. 5000/-	12 Months	Class B & Class A
2.	C/o School Building at Govt. Senior Secondary School Gumma (Kolkhai) Distt. Shimla, H.P. (SH:- C/o, Building Portion, Water Supply and Sanitary Installation Septic Tank Rain Water Harvesting System and Site Development)	Rs. 2,59,75,131/-	Rs. 5,19,600/-	Rs. 5000/-	12 Months	Class B & Class A

Tender document and other instruction scan be downloaded or viewed online from the portal https://hptenders.gov.in by the firm / individual registered on the website which is free of cost.

Dates:-

1.	Date of Online Publication	24-01-2024 1100 HRS
2.	Document Download Start and End Date	24-01-2024 1130 HRS upto 07-02-2024 1730 HRS
3.	Bid Submission Start and End Date	24-01-2024 1130 HRS upto 07-02-2024 1800 HRS
4.	Physical Submission of EMD and Cost of Tender Document	08-02-2024 upto 1030 HRS
5.	Date of Technical Bid Opening	08-02-2024 1100 HRS
6.	Evaluation of Technical Bid flowed by Opening of Financial Bid.	Date to be announced

Executive Engineer,
(B&R) Division HPPWD, Kolkhai.
On behalf of Governor of Himachal Pradesh

5082/2023-2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

SHRAMAN ESTATES PRIVATE LIMITED

OPERATING IN BUSINESS OF LAND DEVELOPMENT AT KAPASHERA, NEW DELHI

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Name – Shraman Estates Private Limited PAN – AAACS3144A CIN - U74899DL1990PTC038939
2.	Address of the registered office	C-44, South Extension Part 2, South Delhi – 110049
3.	URL of website	There is no operational website of the CD. The case specific website created by RP is https://shraman.cirp.co.in/
4.	Details of place where majority of fixed assets are located	No fixed assets known. The CD has following land as its inventory - Admeasuring 55 Bigha & 7 Biswa located in Village Jhatikara, Subdivision – Kapashera, District Southwest, New Delhi.
5.	Installed capacity of main products/ services	The CD is in the business of land development and details of land is as above.
6.	Quantity and value of main products/ services sold in last financial year	The RP has no knowledge of this information.
7.	Number of employees/ workmen	The RP has no knowledge of this information.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://shraman.cirp.co.in/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://shraman.cirp.co.in/
10.	Last date for receipt of expression of interest	06.02.2024
11.	Date of issue of provisional list of prospective resolution applicants	09.02.2024
12.	Last date for submission of objections to provisional list	14.02.2024
13.	Date of issue of final list of prospective resolution applicants	17.02.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19.02.2024
15.	Last date for submission of resolution plans	27.03.2024
16.	Process email id to submit EOI	cirpshraman@gmail.com

-sd-
Shailesh Desai
Resolution Professional
IBBI/IPA-001/IP-P00183/2017-18/10362
C/o, Headway Resolution & Insolvency Services Pvt Ltd
708, Raheja Centre, Nariman Point, Mumbai – 400021
For Shraman Estates Private Limited
19th January 2024, Mumbai

Ministry of Textiles

Government of India

National Technical Textiles Mission (NTTM)

Invitation of application for empanetment of Companies for providing internship under Technical Textiles

Ministry of Textiles, under National Technical Textiles Mission (NTTM), is inviting applications for Empanelment of (I) companies engaged in production, Manufacturing or Assembling of different application areas of technical textiles and value chain thereof including Specialty fibres and composites; (2) Companies engaged in Manufacturing of any kind of machinery (preferably Technical Textile Machinery manufacturers); (3) Textile Research Associations (TRAs)/Centre of Excellences (CoEs) under Ministry of Textiles; and (4) National & State Industry Associations & Chambers for providing internship to students in areas of Technical Textiles under the 'Grant for Internship Support in Technical Textiles (GIST)' of NTTM, The Government will provide financial assistance to the empaneled companies for providing stipend to the interning students who are pursuing under graduate courses in prestigious colleges like IITs, NITs, IISER, NIFT and other Premier Public/ Private Institutes in India. The stipend support to be provided is upto INR 20,000 per student per month for a maximum period of two months. The General guidelines are available on the official website of Ministry of Textiles (https: //nttm.texmin.gov.in, under Documents Tab).

Contact: dmd.nttm:textiles@nic.in

CBC 41101/11/0012/2324

M.P. MADHYA KSHETRA VIDYUT VITARAN CO. LTD.

(Govt. of Madhya Pradesh Undertaking)

Nishtha Parisar, Bijlinagar, Govindpura, Bhopal-462023

Phone No. : 0755-2602033-34, Fax No. : 0755-2589821, E-mail : dgmp2.cz@mp.gov.in

Website : https://mptenders.gov.in, CIN Number : U40109MP2002SGC015119

Ref. : MD/MK/04/Abgd.NIT/3866 — **Date : 18.01.2024**

TENDER NOTICE

MPMKVVCL, Bhopal, invites following bids from manufacturers through e-tendering :-

S. No.	Tender Specification No.	Particulars	Approx. Value (Rs. in Lakh)	Tender Fee Including GST (in Rs.)	Date of Pre-Bid Conference	Date of Opening of Tender
1.	MD/MK/ 04/1019	Procurement of 11KV & 33KV Vacuum Circuit Breaker (VCB) alongwith Spare Parts	851.03	11800.00	05.02.2024 at 3:30 PM	15.02.2024 at 3:30 PM
2.	MD/MK/ 04/1020	Procurement of 11KV & 33KV Control & Relay Panel	241.93	11800.00	07.02.2024 at 3:30 PM	20.02.2024 at 3:30 PM
3.	MD/MK/ 04/1021	Procurement of 11KV & 33KV Combined CT:PT Unit (Metering Equipment)	168.00	5900.00	07.02.2024 3:30 PM	20.02.2024 3:30 PM
4.	MD/MK/ 04/1022	Procurement of 11KV & 33KV Current Transformers of Various Ratio	396.12	11800.00	06.02.2024 at 03:30 PM	16.02.2024 at 03:30 PM
5.	MD/MK/ 04/1023	Procurement of 3 O/C + 1 E/F Numerical Relay	231.66	11800.00	05.02.2024 at 03:30 PM	15.02.2024 at 03:30 PM
6.	MD/MK/ 04/1024	Procurement of 30KV 10KA Gapless Type Polymer Lightening Arrestor	32.43	5900.00	08.02.2024 at 03:30 PM	22.02.2024 at 03:30 PM
7.	MD/MK/ 04/1025	Procurement of 30V 100AH Lead Acid Battery Set in Transparent SAN Container	249.19	11800.00	06.02.2024 at 03:30 PM	16.02.2024 at 03:30 PM
8.	MD/MK/ 04/1026	Procurement of 30V, 10Amp and 30V, 20Amp Battery Charger suitable for Charging 30V, 100AH & 30V 200AH Lead Acid Battery Set respectively.	72.75	5900.00	07.02.2024 at 03:30 PM	20.02.2024 at 03:30 PM

Other details are available on Company website **https://portal.mpcz.in & www.mptenders.gov.in**

M.P. Madhyam/113353/2024 — **CHIEF GENERAL MANAGER (PROC.)**

IDFC First Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

CIN : L65110TN2014PLC097792

Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.

Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** The loans of the below-mentioned borrowers and co- borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1	26691816	HOME LOAN	1.MAHESH CHAND 2.KOSHAL DEVI	23.11.2023	24,32,562.50/-	ALL THAT PIECE AND PARCEL OF 1 KITA RESIDENTIAL PLOT NO- 64, BLOCK-G, ADMEASURING 200 SQ. YDS. I.E. 167.22 SQ. MTR., I.E. 1800 SQ. FT., KHASRA NO.- 308, PROPERTY SITUATED AT VILLAGE- HAKIKATPUR URF-KHUDABAS, RAM PARK, EXTN COLONY, PARGANA LONI, TEH. LONI, DISTT. GHAZIABAD, UTTAR PRADESH- 201102, AND, **BOUNDED AS: EAST: GALI 10 FT., WEST: ROAD 20 FT. NORTH: VACANT LAND, SOUTH: VACANT LAND**
2	14301994	HOME LOAN	1. RAKESH TYAGI 2. POONAM RAKESH TYAGI	28.12.2023	17,08,428.22/-	ALL THAT PIECE AND PARCEL FLAT NO.E-649, ADMEASURING 88 SQ. YDS.I.E. 73.57 SQ. MTRS. (COVERED AREA), ON THIRD FLOOR (WITHOUT ROOF RIGHTS), BUILT ON PLOT NO.78, OUT OF KHASRA NO.124, SITUATED AT "FRIENDS COLONY", VILLAGE:RAIESPUR, PARGANA: DASNA, TEHSIL & DISTRICT: GHAZIABAD, UTTAR PRADESH-201015, AND ENTIRE PLOT **BOUNDED AS: EAST: PLOT OF OTHER OWNER, WEST: LAD OF OTHER OWNER, NORTH: LAND OF OTHER OWNER, SOUTH: RASTA 20 FT. WIDE**
3	10093232451 & 10081953181 10093232519	ECLGS - WCTL	1. M/S SHASHI ENTERPRISES 2. GAURAV SONI 3. SAROJ DEVI	03.01.2024	1,75,54,545/-	ALL THAT PIECE AND PARCEL OF PROPERTY BEARING MUNICIPAL NO. 382-383, ENTIRE SECOND FLOOR, WITH ROOF RIGHTS, BUILT ON LAND MEASURING 192 SQ. YDS. APPROX., IS MORE OR LESS IN BOUNDARIES, SITUATED IN MOHALLA KNOWN AS HAVELI HAIDER KULI, CHANDNI CHOWK, DELHI-110006, AND **BOUNDED AS: EAST: OTHER'S PROPERTY, WEST: OTHER'S PROPERTY, NORTH: GALI, SOUTH: OTHER'S PROPERTY**

You are hereby called upon to pay the amounts to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited).** Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-

Authorized Officer

Date : 19.01.2024 — **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with**

Place : DELHI/NCR — **IDFC Bank Limited and presently known as IDFC First Bank Limited)**

M.P. MADHYA KSHETRA VIDYUT VITARAN CO. LTD.

(Govt. of M.P. Undertaking)

Nishtha Parisar, Bijalee Nagar, Govindpura, Bhopal-23

Phone No. : 0755-2602033-36, Fax : 2589821, 2586636

No. MD/MK/04/3864 — **Bhopal, Dated : 18.01.2024**

TENDER NOTICE

MPMKVVCL, Bhopal, invites online bids from **Manufacturers only** through e-tendering for procurement of following items :-

Tender Specification Number	Particulars of Material for Procurement	Approx. Value (Rs. Lakh)	Tender Fee (Incl. GST) (in Rs.)	Date of Pre Bid Con-ference	Date of Opening of Tender
MD/MK/ 04/1030	11 KV, 1500 KVAR Automatic Switched Capacitor Banks with associated equipments & mounting structures.	616.17	11800	29.01.2024 3.00 PM	08.02.2024 3.00 PM
MD/MK/ 04/1031	100 KVAR Capacitor Unit	113.63	5900	29.01.2024 3.00 PM	08.02.2024 3.00 PM
MD/MK/ 04/1032	Procurement of 33/11 KV 8 MVA Low Loss (6/36 KW) & 10 MVA Low loss (8/50KW) Power Transformers.	488.92	11800	30.01.2024 3.00 PM	09.02.2024 3.00 PM

Other details and full tender document would be available on our Company website **https://portal.mpcz.in** & Govt. website **https://mptenders.gov.in** very shortly.

M.P. Madhyam/113355/2024 — **CHIEF GENERAL MANAGER (PROC.)**

Aadhar Housing Finance Ltd.

Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai – 400069.

Ghaziabad Branch : OPS Plaza--3rd Floor ,B-2, RDC, Raj Nagar, Ghaziabad -201002, (UP)

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of **Aadhar Housing Finance Limited (AHFL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s)(Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Loan Code No. 02900000566/ Ghaziabad Branch) Kafil Ahmed (Borrower) Rani Begum (Co-Borrower)	All that piece and parcel of property bearing, Plot No. A-4/2 Khata No-07, Khasra No-51, Village-Nalgarha,Pargana-Dadri Tehsil & Distt-Gautambudh Nagar, Noida, Uttar Pradesh-201301. **Boundaries** : East- 22 '0'Wide Road, West - Other Land, North- Plot'0'Wide Road A-4/1, South - Plot no. A-5	15-04-2021 ₹ 14,84,562/-	16-01-2024
2	(Loan Code No. 02900001190/ Ghaziabad Branch) Harwati Devi (Borrower) Pankaj Sharma (Co-Borrower) Pankaj Kumar (Guarantor)	All that piece and parcel of property bearing, Flat SF 4, 2nd Floor Plot No 08 Kh 2992 Mansarovar Park Vill Sahapur Bamheta Par Dasna Distt. Ghaziabad, Uttar Pradesh , 201001. **Boundaries** : Flat no. SF-06, West - 20 Ft. Road Wide, North- Flat No. SF-05, South - 20 ft Road Wide	13-12-2022 ₹ 13,07,687/-	17-01-2024

Place : Uttar Pradesh — **Authorised Officer**

Date : 19-01-2024 — **Aadhar Housing Finance Limited**

Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

S. NO	Name of Borrower(s) (A)	Particulars of Mortgaged property/ (ies) (B)	Date Of NPA(C)	Outstanding Amount (Rs.) (D)
1	LOAN ACCOUNT NO. HHLDMT00463968 1. AVINASH DUBEY 2. ANJALI YADAV	FLAT NO. SF-2 (M.I.G.), SECOND FLOOR, MIDDLE SIDE, PLOT NO. F-16, SLF VED VIHAR, VILLAGE LONI, GHAZIABAD-201102, UTTAR PRADESH	10.12.2023	Rs. 17,04,475.31 (Rupees Seventeen Lakh Four Thousand Four Hundred Seventy Five and Paise Thirty One Only) as on 09.01.2024
2	LOAN ACCOUNT NO. HHLDMT00482120 1. CHAMAN ALIAS CHAMAN DEVI 2. SATVEER SINGH	FLAT NO. FF-4, 1ST FLOOR, PLOT NO. D-8/12, DLF ANKUR VIHAR, GHAZIABAD-201102, UTTAR PRADESH	10.12.2023	Rs. 14,94,055.76 (Rupees Fourteen Lakh Ninety Four Thousand Fifty Five and Paise Seventy Six Only) as on 09.01.2024
3	LOAN ACCOUNT NO. HHLDCP00493191 1. VIJAY KUMAR 2. URMILA DEVI	FLAT NO. UGF-1, UPPER GROUND FLOOR, FRONT RHS, PLOT NO. A-76, KHASRA NO. 353, RAIL VIHAR, VILLAGE SADULLABAD, TEHSIL LONI, GHAZIABAD-201102, UTTAR PRADESH	04.01.2024	Rs. 14,73,952.69 (Rupees Fourteen Lakh Seventy Three Thousand Nine Hundred Fifty Two and Paise Sixty Nine Only) as on 11.01.2024
4	LOAN ACCOUNT NO. HHLDCP00205028 1. POOJA PANDEY 2. SHOBIT PANDEY ALIAS SHOBHIT PANDEY	FLAT NO.1807, 18TH FLOOR, BLOCK - I2, ECO VILLAGE-4, PLOT NO. GH-01, SECTOR-16B, GAUTAM BUDDHA NAGAR, GREATER NOIDA - 201308, UTTAR PRADESH	11.04.2022	Rs. 39,91,946.62 (Rupees Thirty Nine Lakh Ninety One Thousand Nine Hundred Forty Six and Paise Sixty Two Only) as on 19.12.2023
5	LOAN ACCOUNT NO. HHLDMT00344246 1. GAURVI PRASHANT KALYANI 2. PRSHANT VIRUPAY KALYANI 3. GAURAV KAD (GUARANTOR)	PROPERTY BEARING NO. I-34, 2ND FLOOR (HALF PORTION), (LEFT SIDE), LAJPAT NAGAR-III, NEW DELHI-110024	04.01.2024	Rs. 89,33,276.87 (Rupees Eighty Nine Lakh Thirty Three Thousand Two Hundred Seventy Six and Paise Eighty Seven Only) as on 09.01.2024
6	LOAN ACCOUNT NO. HHLDUB00216794 1. SHRIKANT MURLIDHAR AKOJWAR (THROUGH POA HOLDER ANITA TYAGI) 2. POONAM TYAGI AKOJWAR (THROUGH POA HOLDER ANITA TYAGI)	FLAT NO. 701, 7TH FLOOR, BLOCK K1, ECO VILLAGE-4, PLOT NO. GH-01, SECTOR-16B, GREATER NOIDA-201308, UTTAR PRADESH	11.04.2022	Rs. 48,44,287.34 (Rupees Forty Eight Lakh Forty Four Thousand Two Hundred Eighty Seven and Paise Thirty Four Only) as on 19.12.2023
7	LOAN ACCOUNT NO. HHLDMT00320822 1. YASH GUPTA PROPRIETOR PRACHI TRADERS 2. AJAY GUPTA 3. GAGAN GUPTA (GUARANTOR)	FLAT NO. FF-4 (L.I.G.), 1ST FLOOR, LEFT HAND BACK SIDE, PLOT NO. D-4/4, DLF ANKUR VIHAR, PARGANA & TEHSIL LONI, GHAZIABAD-201102, UTTAR PRADESH	05.12.2023	Rs. 10,58,083.87 (Rupees Ten Lakh Fifty Eight Thousand Eighty Three and Paise Eighty Seven Only) as on 09.01.2024
8	LOAN ACCOUNT NO. HLAPEOK00211932 1. VIVEK SARIN (CO-BORROWER, SON AS WELL AS LEGAL HEIR OF LATE AMRIT LAL SARIN) 2. NIMMI SARIN (CO-BORROWER, WIFE AS WELL AS LEGAL HEIR OF LATE AMRIT LAL SARIN) 3. VALYOU HOSPITALITY PVT. LTD. 4. VINITA SARIN ALIAS VINITA MALIK (DAUGHTER AS WELL AS LEGAL HEIR OF LATE AMRIT LAL SARIN)	FLAT NO. 25, FIRST AND SECOND FLOOR (DUPLEX), CATEGORY-II, GODAVARI APARTMENTS, ALAKNANDA, NEW DELHI-110019	04.01.2024	Rs. 36,38,092.05 (Rupees Thirty Six Lakh Thirty Eight Thousand Ninety Two and Paise Five Only) as on 09.01.2024
9	LOAN ACCOUNT NO. HLAPEOK00170415 1. VIVEK SARIN (CO-BORROWER, SON AS WELL AS LEGAL HEIR OF LATE AMRIT LAL SARIN) 2. NIMMI SARIN (CO-BORROWER, WIFE AS WELL AS LEGAL HEIR OF LATE AMRIT LAL SARIN) 3. VALYOU HOSPITALITY PVT. LTD. 4. VINITA SARIN ALIAS VINITA MALIK (DAUGHTER AS WELL AS LEGAL HEIR OF LATE AMRIT LAL SARIN)	FLAT NO. 25, FIRST AND SECOND FLOOR (DUPLEX), CATEGORY-II, GODAVARI APARTMENTS, ALAKNANDA, NEW DELHI-110019	04.01.2024	Rs. 45,06,797.43 (Rupees Forty Five Lakh Six Thousand Seven Hundred Ninety Seven and Paise Forty Three Only) as on 10.01.2024

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.

In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.

Please note that in terms of provisions of sub-Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For Indiabulls Housing Finance Ltd.

Place: GHAZIABAD/GREATER NOIDA/NEW DELHI — **Authorized Officer**

11:22 76%

BS_Delhi_Hindi_...

भौतिक कब्जा

ज्ञात ऋण भार

ज्ञात नहीं

बिक्री के विस्तृत नियम एवं शर्तों के लिए कृपया
और नीलामी सेवा प्रदाता की वेबसाइट https://v

स्थान : बराड़ा (हरियाणा)

तिथि : 19.01.2024

प्रपत्र बी

सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 का विनियम 12]

मैसर्स नेचर इंडिया कम्युनिके लिमिटेड के हितधारकों के ध्यानार्थ

क्र. सं.	विवरण	
1.	कार्पोरेट देनदार का नाम	नेचर इंडिया कम्युनिके लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	30/11/1981
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, एनसीटी दिल्ली एवं हरियाणा
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	L74120DL1981PLC012743
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	आर–815, न्यू राजिन्दर नगर, नॉर्थ ईस्ट, नई दिल्ली – 110060
6.	दिवालिया समाधान प्रक्रिया की समापन तिथि	30/10/2023
7.	कार्पोरेट देनदार के परिसमापन की आरंभन तिथि	30/10/2023 (पूर्व आरपी से सूचना 12/01/2024 को प्राप्त हुई)
8.	परिसमापक के रूप में कार्यरत इन्सोल्वेंसी प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	प्रभात जैन IBBI/IPA-001/IP-P01980/2020-2021/13123
9.	परिसमापक का पता और ई–मेल जैसाकि बोर्ड में पंजीकृत है	बी–61, फ्लैटेड फैक्ट्री कॉम्प्लेक्स, झंडेवालान, नई दिल्ली–110055 मोबाइल – 9810290371 मेल – prabhat@pdmco.in
10.	परिसमापक का पता और ई–मेल जो उसके साथ पत्राचार के लिए प्रयुक्त किया जाना है	बी–61, फ्लैटेड फैक्ट्री कॉम्प्लेक्स, झंडेवालान, नई दिल्ली–110055 मोबाइल – 9810290371 मेल – prabhat@pdmco.in
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	18/02/2024

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि न्यायाधिकरण, नई दिल्ली, पीठ–IV ने दिनांक 30/10/2023 को **नेचर इंडिया कम्युनिके लिमिटेड** का परिसमापन आरंभ करने का आदेश दिया है।

नेचर इंडिया कम्युनिके लिमिटेड के हितधारकों से एतद्द्वारा अपने दावों का प्रमाण 18/02/2024 को अथवा पूर्व परिसमापक के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपना दावा प्रमाण के साथ केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावे उसके प्रमाण के साथ दस्ती, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता./-

परिसमापक का नाम और हस्ताक्षर : प्रभात जैन

तिथि : 18/01/20224

स्थान : नई दिल्ली

कब्जा सूचना

(अचल संपत्ति हेतु)

जब कि,

इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड (CIN:L65922DL2005PLC136029) प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने सिक्योरिटाइजेशन एंड रिकन्स्ट्रक्शन ऑफ फायनांशियल असेट्स एंड एन्फोर्समेन्ट ऑफ सिक्योरिटी इंटरेस्ट एक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिक्योरिटी इंटरेस्ट (एन्फोर्समेन्ट) रूल्स, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार **आशीष गुप्ता और चंदन कुमार सिंह (गारंटर)** को **10.05.2022** की सूचना में वर्णन के अनुसार **कर्ज खाता नं. HHLDCP00287094** की राशि **रु. 12,19,839.75/- (रुपये बारह लाख उन्नीस हजार आठ सौ उनचालीस और पचहत्तर पैसे मात्र)** और **10.05.2022** के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ती की तारीख से स्पष्ट 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अभियाचना सूचना जारी की थी।

धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्द्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अधोहस्ताक्षरी ने उक्त कानून की धारा 13 की उप धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिक्योरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, 2002 के तहत प्राप्त अधिकारों का कार्यान्वयन करके **16.01.2024** को संपत्ति पर **आधिपत्य** कर लिया है।

वर्ष 16
अंक 287
16 पृष्ठ
मूल्य 5 रुपये

शुक्रवार, 19 जनवरी 2024
कोलकाता, चंडीगढ़, नई दिल्ली, भोपाल, मुंबई और लखनऊ से प्रकाशित।

डॉलर रु. 83.10 (अपरिवर्तित)
यूरो रु. 90.50 ▲ 10 पैसे
सोना (10 ग्राम) रु. 61722 ▼ 306 रु.
सेंसेक्स 71186.90 ▼ 313.90
निफ्टी 21462.30 ▼ 109.70
निफ्टी फ्यूचर्स 21527.40 ▲ 65.20
ब्रेंट क्रूड 78.80 ▼ 0.30 डॉलर

भारत का पहला संपूर्ण हिंदी आर्थिक अखबार www.bshindi.com

बिज़नेस स्टैंडर्ड

राम रंग में रंगे बाजार बढ़ा व्यापार

घटा लैपटॉप-पीसी का आयात

भारतीय सनदी लेखाकार संस्थान
(संसद के अधिनियम द्वारा स्थापित)
आईसीएआई भवन, इन्द्रप्रस्थ मार्ग, नई दिल्ली–110002

निविदा आमंत्रण सूचना

सॉफ्टवेयर की खरीद, भौतिक सत्यापन, संहिताकरण और अचल संपत्ति रजिस्टर की तैयारी के लिए प्रस्ताव हेतु अनुरोध (आरएफपी)

प्रतिष्ठित एवं अनुभवी विक्रेताओं से मुहरबंद निविदाएं आमंत्रित की जाती हैं। सीलबंद बोलियां जमा करने की अंतिम तिथि **08/02/2024 अपराह्न 3.00** बजे तक है। विस्तृत नियम और शर्तों के साथ निविदा दस्तावेज आईसीएआई की वेबसाइट यानी **www.icai.org** पर उपलब्ध है।

सचिव, आईसीएआई

भारतीय सनदी लेखाकार संस्थान
[संसदीय अधिनियम द्वारा स्थापित]
आईसीएआई भवन, इंद्रप्रस्थ मार्ग, नई दिल्ली-110002

निविदा आमंत्रण सूचना

सीए पाठ्यक्रम के स्व-चालित ऑनलाइन मॉड्यूल के लिए अत्यधिक आकर्षक उन्नत वीडियो सामग्री के निर्माण हेतु सेवा प्रदाताओं का पैनल बनाना

प्रतिष्ठित एवं अनुभवी सेवा प्रदाताओं से मुहरबंद निविदाएं आमंत्रित की जाती हैं। सीलबंद बोलियां जमा करने की अंतिम तिथि **10 फरवरी 2024 शाम 05.00 बजे** तक है। निविदा दस्तावेज के साथ विस्तृत नियम और शर्तें आईसीएआई की वेबसाइट **www.icai.org** पर उपलब्ध हैं।

सचिव, आईसीएआई

यूनियन बैंक Union Bank of India
शाखा : (540561) होलंबी खुर्द, मान पब्लिक स्कूल के पास, होलंबी, दिल्ली–110082

(नियम 8(1)) कब्जा सूचना (अचल संपत्ति के लिए)

चूंकि वित्तीय परिसंपत्तियों के प्रतिभूतिकरण विनिर्माण व प्रतिभूति हित प्रवर्तन (द्वितीय) अधिनियम, 2002 (अधिनियम नं. 2002 का 54) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 9 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के अनुपालन में **यूनियन बैंक ऑफ इंडिया, होलंबी शाखा, होलंबी खुर्द, दिल्ली–110082** के प्राधिकृत अधिकारी मौजूदा अधिकारी ने उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित **रु. 7,82,547.27 (रुपए सात लाख बयासी हजार पांच सौ सैंतालीस और पैसे सताईस केवल)** राशि का भुगतान करने के लिए ऋणी **श्री रमन कुमार** को बुलाने के लिए मांग सूचना दिनांक **19.10.2023** जारी की थी।

ऋणी राशि का भुगतान करने में असफल रहे हैं, एतद्द्वारा ऋणी व सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित नियमावली, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत उन्हें प्रदत्त शक्तियों के अनुपालन में यहां नीचे वर्णित संपत्ति पर **15.01.2024** को कब्जा ले लिया है।

विशेष रूप से ऋणी और सर्वसाधारण को संपत्ति के साथ व्यवहार न करने की चेतावनी दी जाती है और संपत्ति के साथ किया गया व्यवहार उसपर ब्याज और **रु. 7,82,547.27 (रुपए सात लाख बयासी हजार पांच सौ सैंतालीस और पैसे सताईस केवल)** की राशि के लिए **यूनियन बैंक ऑफ इंडिया** के प्रभार का विषय होगा।

ऋणियों का ध्यान प्रतिभूतित संपत्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के लिए आमंत्रित है।

अचल संपत्ति का विवरण

डीडीए निर्मित फ्रीहोल्ड फ्लैट नं. 161, दूसरी मंजिल पर, जनता श्रेणी के तहत, पॉकेट–3, सेक्टर बी–4, नरेला आवासीय योजना के लेआउट प्लान में स्थित, नरेला, दिल्ली–110040 के सहित संपत्ति के सभी भाग व पार्सल
श्री रमन कुमार के नाम पर संपत्ति
सीमा : पूर्व : गली से प्रवेश पश्चिम : रोड
उत्तर : फ्लैट नं. 162, दक्षिण : स्टेयरकेस

दिनांक : 15.01.2024
स्थान : दिल्ली
प्राधिकृत अधिकारी, यूनियन बैंक ऑफ इंडिया

यूनियन बैंक Union Bank of India
शाखा : (540561) होलंबी खुर्द, मान पब्लिक स्कूल के पास, होलंबी, दिल्ली–110082

(नियम 8(1)) कब्जा सूचना (अचल संपत्ति के लिए)

चूंकि वित्तीय परिसंपत्तियों के प्रतिभूतिकरण विनिर्माण व प्रतिभूति हित प्रवर्तन (द्वितीय) अधिनियम, 2002 (अधिनियम नं. 2002 का 54) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 9 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के अनुपालन में **यूनियन बैंक ऑफ इंडिया, होलंबी शाखा, होलंबी खुर्द, दिल्ली–110082** के प्राधिकृत अधिकारी मौजूदा अधिकारी ने उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित **रु. 10,93,783.10 (रुपए दस लाख तिरानवे हजार सात सौ तिरासी और पैसे दस केवल)** राशि का भुगतान करने के लिए ऋणी **श्री सतपाल** को बुलाने के लिए मांग सूचना दिनांक **19.10.2023** जारी की थी।

ऋणी राशि का भुगतान करने में असफल रहे हैं, एतद्द्वारा ऋणी व सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित नियमावली, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत उन्हें प्रदत्त शक्तियों के अनुपालन में यहां नीचे वर्णित संपत्ति पर **15.01.2024** को कब्जा ले लिया है।

विशेष रूप से ऋणी और सर्वसाधारण को संपत्ति के साथ व्यवहार न करने की चेतावनी दी जाती है और संपत्ति के साथ किया गया व्यवहार उसपर ब्याज और **रु. 10,93,783.10 (रुपए दस लाख तिरानवे हजार सात सौ तिरासी और पैसे दस केवल)** की राशि के लिए **यूनियन बैंक ऑफ इंडिया** के प्रभार का विषय होगा।

ऋणियों का ध्यान प्रतिभूतित संपत्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के लिए आमंत्रित है।

अचल संपत्ति का विवरण

डीडीए निर्मित फ्रीहोल्ड विस्तारित फ्लैट बियरिंग नं. 298, ग्राउंड फ्लोर छत अधिकारों के सहित, पॉकेट–7 में, टाइप–ए, सेक्टर–ए–6, नरेला आवासीय योजना के लेआउट प्लान में स्थित, नरेला, दिल्ली–110040 के सहित संपत्ति के सभी भाग व पार्सल
श्री सतपाल के नाम पर संपत्ति
सीमा : पूर्व : फ्लैट नं. 297 पश्चिम : फ्लैट नं. 299
उत्तर : रोड दक्षिण : सर्विस लेन

दिनांक : 15.01.2024
स्थान : दिल्ली
प्राधिकृत अधिकारी, यूनियन बैंक ऑफ इंडिया

पंजाब नैशनल बैंक punjab national bank
...भरोसे का प्रतीक ...the name you can BANK upon!

अंचल कार्यालय, सुरक्षा विभाग, पीएनबी भवन, सी-01, वेदव्यास पुरी, मेरठ-252002

कस्टोमाइज्ड कैश वैन के लिए नोटिस

पंजाब नेशनल बैंक, अंचल कार्यालय के अंतर्गत उत्तर प्रदेश राज्य स्थित शाखाओं के लिए नकद प्रेषण के लिए किराए पर कैश वैन सेवाएं प्रदान करने के लिए बोलियों के लिए आवेदन आमंत्रित करता है। विस्तृत जानकारी और दस्तावेज बैंक की वेबसाइट https://www.pnbindia.in/Tender.aspx & https://etender.pnb.net.in/login पर उपलब्ध हैं जिन्हें डाउनलोड किया जा सकता है। आवेदन जमा करने की अंतिम तिथि 10/02/2024, 15:00 बजे तक है।

दिनांक 18.01.2024 **मुख्य प्रबन्धक, मेरठ**

सूचित किया जाता है कि संपत्ति एफ-609, रेल विहार, सेक्टर-15 पार्ट-2, गुड़गांव-122001 का मूल आवंटन पत्र, कब्जा पत्र, आवंटिती को सुपुर्दगी और हस्तांतरण विलेख खो गया है/गुम हो गया है। पाने वाले से अनुरोध है कि इसे एफ-609, रेल विहार, सेक्टर-15 पार्ट-2, गुड़गांव-122001 पर वापस कर दें या 8006538240 पर सूचित करें। खोए हुए दस्तावेजों के आधार पर संपत्ति का कोई भी लेन-देन धोखाधड़ी का कार्य होगा।

कृते मधुबाला

विवाद्यकों के स्थिरीकरण के लिए सम्मन
(आदेश 5 के नियम 1 और 5)
समक्ष वाणिज्यक न्यायालय
क्रम–4 वानिकी पथ
जयपुर महानगर– II जयपुर

वाद सं. 94 सन् 2023.

Civil Suit No 488/2022
CNR RJJT IA 0033352022

आई० सी० बी० आई० बैंक लिमिटेड,
बनाम
गिर्राज दाधीच वगै०
वाद बाबत वसूली

गुरुप्रज्ञा रियल मार्ट प्रा० लि० जरिये अधिकृत प्रतिनिधि/निदेशक श्री सुभाष सोनी पंजीकृत कार्यालय 37, निर्माण नगर–एबी, अजमेर रोड जयपुर (विपक्षी) E-Mail : dir@Prativadi502gurupragya.com

वादी ने आपके विरुद्ध स्थाई एवम् आज्ञापक निषेधाज्ञा के लिये वाद संस्थित किया है। आपका इस न्यायालय में तारीख 31 माह 01 सन् 2024 को दिन में 10.30am बजे दावे का उत्तर देने के लिये उपसंजात (हाजिर) होने के लिये समन दिया जाता है। आप न्यायालय में स्वयं या किसी ऐसे प्लीडर द्वारा उपसंजात हो सकते हैं जिसे सम्यक् अनुदेश दिए गये हों और जो इस वाद से सम्बन्धित सभी सारवान प्रश्नों का उत्तर दे सके या जिसके साथ ऐसा कोई व्यक्ति हो जो ऐसे सब प्रश्नों का उत्तर दे सके। आपको यह निर्देश भी दिया जाता है कि आप उस दिन अपनी प्रतिरक्षा का लिखित कथन दाखिल करें और उस दिन ऐसे सब दस्तावेज जो आपके कब्जे में या शक्ति में है पेश करें जिन पर आपकी प्रतिरक्षा या दाखिल/मुजराई का दावा या प्रतिदावा आधारित है। और यदि आप किसी अन्य दस्तावेज पर, चाहे वह आपके कब्जे व शक्ति में हो अथवा प्रतिरक्षा या मुजराई के दावे या प्रतिदावे के समर्थन में साक्ष्य के रूप में निर्भर करते हैं तो आप ऐसी दस्तावेजों को उल्लिखित समय के बाद उपाबद्ध की जाने वाली सूची में प्रविष्ट करें। आपको सूचित किया जाता है कि यदि आप ऊपर बताई गई तारीख को इस न्यायालय में उपसंजात नहीं होंगे तो वाद की सुनवाई और उसका निपटारा आपकी अनुपस्थिति में किया जायेगा।

यह वाद ता० 20 माह 11 सन् 2023 को मेरे हस्ताक्षर से और न्यायालय की मुद्रा लगाकर दिया गया है।

Sd/-
न्यायाधीश
Commercial Court No. 4, Jaipur

यदि आपको यह आशंका है कि आपके साक्षी अपनी मर्जी से हाजिर नहीं होंगे तो आप किसी साक्षी को हाजिर होने के लिये विवश करने के लिये और ऐसी कोई दस्तावेज पेश करने के लिए, जिसे पेश करने के लिए साक्षी से अपेक्षा करने का आपको अधिकार है, सम्मान इस न्यायालय में आवेदन करके आवश्यक खर्चे की रकम जमा कराके ले सकते हैं। यदि आप दावे को स्वीकार करते है तो आपको चाहिए कि दावे के खर्चे के साथ इस दावे का धन न्यायालय में जमा करावें जिससे कि किसी आज्ञप्ति का निष्पादन स्वयं आपके या आपकी सम्पत्ति या दोनों के विरुद्ध न करना पड़े।

कब्जा सूचना
(अचल संपत्ति हेतु)

जब कि,

इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड (CIN:L65922DL2005PLC136029) प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने सिक्योरिटाइजेशन एंड रिकन्स्ट्रक्शन ऑफ फायनांशियल असेट्स एंड एन्फोर्समेन्ट ऑफ सिक्योरिटी इंटरेस्ट एक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिक्योरिटी इंटरेस्ट (एन्फोर्समेन्ट) रूल्स, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार **अजय कुमार और अर्चना** को **28.01.2022** की सूचना में वर्णन के अनुसार **कर्ज खाता नं. HHLDCP00327665** की राशि **रु. 21,16,999.32/- (रुपए इक्कीस लाख सोलह हजार नौ सौ निन्यानवे और बत्तीस पैसे मात्र)** और **18.01.2022** के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ती की तारीख से स्पष्ट 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अभियाचना सूचना जारी की थी।

धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्द्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अधोहस्ताक्षरी ने उक्त कानून की धारा 13 की उप धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिक्योरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, 2002 के तहत प्राप्त अधिकारों का कार्यान्वयन करके **16.01.2024** को संपत्ति पर **आधिपत्य** कर लिया है।

विशेषत: कर्जदारों और सामान्यत: जनता को एतद्द्वारा संपत्ति के साथ सौदा नहीं करने के लिए सावधान किया जाता है और संपत्ति के साथ कोई भी सौदा राशि **रु. 21,16,999.32/- (रुपए इक्कीस लाख सोलह हजार नौ सौ निन्यानवे और बत्तीस पैसे मात्र) 18.01.2022** के अनुसार और उस पर ब्याज के साथ **इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड** के आधीन होगा।

उधारकर्ताओं का ध्यान अधिनियम की धारा 13 की उप–धारा (8) के अन्तर्गत संपत्ति/संपत्तियों को मुक्त कराने के लिए उपलब्ध समय की ओर आमंत्रित किया जाता है।

अचल संपत्ति का विवरण

आवासीय फ्लेट नंबर एसएफ–4, एमआईजी, दूसरी मंजिल पर, छत के अधिकार के साथ, पीछे दाहिने तरफ (एस+जी+2), जिसका कुल कवर क्षेत्रफल 55.74 वर्ग मीटर है, प्लॉट नंबर बी–52 पर निर्मित, वार्ड नंबर 012/488, परगना लोनी, एसएलएफ वेद विहार, लोनी, गाजियाबाद–201001, उत्तर प्रदेश।

उक्त फ्लेट निम्नानुसार सीमाबद्ध है:
पूर्व : प्लॉट नंबर बी 58
पश्चिम : सार्वजनिक पैसेज और फ्लेट नंबर एसएफ –29(एचआईजी)
उत्तर : फ्लेट नंबर एसएफ 3 (एलआईजी)
दक्षिण : प्लॉट नंबर बी 53

दिनांक : 16.01.2024
स्थान : गाजियाबाद

प्राधिकृत अधिकारी
इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड

श्रीराम हाउसिंग फाइनेंस लिमिटेड
SHRIRAM HOUSING FINANCE

मुख्य कार्यालय : लेवल 3, वोखार्ट टॉवर्स, ईस्ट विंग, सी–2 ब्लॉक, बांद्रा कुर्ला कॉम्पलेक्स, बांद्रा (ईस्ट), मुम्बई 400 051,
दूरभाष : 022 4241 0400, 022 4060 3100 वेबसाइट : http://www.shriramhousing.in
पंजीकृत कार्यालय : कार्यालय सं. 123, अंगप्पा नैकेन स्ट्रीट, चेन्नई–600 001
शाखा कार्यालय : एससीओ–14, दूसरी मंजिल, स्काईलैण्ड टॉवर, फीरोज गांधी मार्केट, लुधियाना, पंजाब–141001

परिशिष्ट-IV-A [नियम 8(6) का प्रावधान देखें] अचल सम्पत्तियों की बिक्री हेतु विक्रय सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के तहत अचल सम्पत्तियों की विक्रय हेतु ई–नीलामी बिक्री सूचना

एतद्वारा जनसामान्य को तथा विशेष रूप से कर्जदार/रों एवं जमानती/यों को सूचना दी जाती है कि श्रीराम हाउसिंग फाइनेंस लिमिटेड के पास बंधक/प्रभारित नीचे वर्णित अचल सम्पत्ति, जिसका भौतिक कब्जा श्रीराम हाउसिंग फाइनेंस लिमिटेड के अधिकृत प्राधिकारी द्वारा किया गया है, की बिक्री तालिका में वर्णित के अनुसार कर्जदारों एवं जमानतियों से श्रीराम हाउसिंग फाइनेंस लिमिटेड के बकायों की वसूली के लिए "जहाँ है जैसे है", "जो है यही है" तथा "जो कुछ भी है वही है" आधार पर ई–नीलामी के माध्यम से **06.02.2024** को 11.00 बजे पूर्वा. से 1.00 बजे अप. के बीच की जायेगी। कर्जदारों तथा जमानतियों के विवरण, बकाया राशि, अचल सम्पत्ति का संक्षिप्त विवरण तथा उस पर ज्ञात ऋणभार, आरक्षित मूल्य एवं जमा धरोहर राशि तथा वृद्धि भी निम्नवत दी गयी है :

कर्जदारों/सहकर्जदारों/जमानतियों/बंधककर्ताओं के नाम	13(2) मॉग सूचना की तिथि एवं राशि	सम्पत्ति का विवरण	आरक्षित मूल्य (रु.) तथा संविदा वृद्धि	जमा धरोहर राशि (ईएमडी) का विवरण	नीलामी की तिथि एवं समय	सम्पर्क व्यक्ति तथा निरीक्षण की तिथि
श्री कुलदीप सिंह पुत्र रणबीर सिंह एवं श्रीमती रेखा रानी पत्नी कुलदीप सिंह दोनों निवासी मकान नं. 240, अधोया हिंदवान (235), बरारा, अम्बाला, हरियाणा–133205 **कब्जा करने की तिथि एवं कब्जे का प्रकार** 28.03.2019 भौतिक कब्जा **ज्ञात ऋण भार** ज्ञात नही	10.04.2018 रु. 44,07,796/– (रुपये चौवालीस लाख सात हजार सात सौ छियानबे मात्र) ऋण खाता सं. SLPHMH-LI0000338 के तहत	आवासीय प्लॉट नं. 17 का समस्त भाग, माप 5/460 हिस्सा भूमि माप 23के 0एम का, खेवत/खतौनी नं. 593/805, 806, खसरा नं. 24//16(6–16), 17(7–17), 18(8–0), 45//10/2(0–07) कितेत 4 अर्थात 5 मरले एवं 5/446 हिस्सा भूमि माप 22के–6एम का, खेवत/खतौनी नं. 594/807 खसरा नं. 46//3/6(2–2), 4(6–16), 5(7–8), 6/1(6–0) किते 4 अर्थात 5 मरला, कुल = 10 मरला भूमि (5+5), दोनों बरारा 203, तहसील बरारा, जिला अम्बाला में स्थित	रु. 5,00,000/– (रुपये पांच लाख मात्र) संविदा वृद्धि रु. 10,000/– तथा इसके गुणकों में. **जमा धरोहर राशि (ईएमडी) (रु.)** रु. 50,000/– (रुपये पचास हजार मात्र) ईएमडी जमा करने की अन्तिम तिथि 5 फरवरी, 2024 समय 10.00 बजे पूर्वा. से 05.00 बजे अप.	ईएमडी नीचे वर्णित खाता विवरण में आरटीजीएस/एनईएफटी द्वारा जमा की जानी है :बैंक का नाम : एक्सिस बैंक लिमिटेड शाखा : बांद्रा कुर्ला कॉम्पलेक्स, मुम्बई बैंक खाता सं. : चालू खाता सं. 911020045677633 आईएफएससी कोड : UTIB0000230	06 फरवरी, 2024 समय 11:00 बजे पूर्वा. से 1.00 बजे अप.	भूपिन्दर कुमार +91-9803044032 रमणीक सिंह भुल्लर +91 9888886616 सम्पत्ति के निरीक्षण की तिथि : 5 फरवरी, 2024 समय :11.00 बजे पूर्वा. से 04.00 बजे अप.

बिक्री के विस्तृत नियम एवं शर्तों के लिए कृपया श्रीराम हाउसिंग फाइनेंस लिमिटेड की वेबसाइट **http://shriramhousing.in/e-auction-Residential** और नीलामी सेवा प्रदाता की वेबसाइट **https://www.bankeauctions.com** देखें।

स्थान : बरारा (हरियाणा)
तिथि : 19.01.2024
ह./-अधिकृत प्राधिकारी
श्रीराम हाउसिंग फाइनेंस लिमिटेड

State Bank of India भारतीय स्टेट बैंक
खुदरा परिसंपत्ति केंद्रीयकृत प्रबन्धन केंद्र
भू तल, ए–ब्लॉक, प्रशासनिक कार्यालय भवन,
11, संसद मार्ग, नई दिल्ली–110001, दूरभाष सं: 011–23374471, ई–मेल : racpc1.lhodel@sbi.co.in

चल परिसंपत्तियों के विक्रयार्थ सूचना तिथि 11 जनवरी, 2024

ऋण अनुबंध/सरफॉएसि अधिनियम 2002 के अनुसार जब्ती के अंतर्गत चल परिसंपत्ति के विक्रयार्थ ई–नीलामी विक्रय सूचना।

एतद्द्वारा जनसाधारण को और विशेष रूप में उधारकर्ता(ओं) एवं गारंटर(ओं) को सूचित किया जाता है कि प्रतिभूत ऋणदाता के पास दृष्टिबंधककृत / प्रभारित निम्न विवरणित चल संपत्ति, जिसका भौतिक अधिग्रहण भारतीय स्टेट बैंक के प्राधिकृत अधिकारी, प्रतिभूत ऋणदाता द्वारा कर लिया गया है, का विक्रय 24.01.2024 को मध्या. 11:00 से अपराह्न 3:00 बजे तक **"जैसी है जहां है, जैसी है जो है तथा वहां जो कुछ भी है"** आधार पर, रु. **4,65,565.00 (रुपये चार लाख पैंसठ हजार पांच सौ पैंसठ मात्र)** की राशि, **10.01.2024** तक, तथा **11.01.2024** से राशि पर नियत भावी ब्याज एवं साथ ही व्ययों एवं अन्य शुल्कों, श्री रोहित की ओर से एसबीआई अर्थात् प्रतिभूत ऋणदाता को देय वसूली घटाकर, की वसूली हेतु किया जायेगा। वाहन का आरक्षित मूल्य रु. **1,60,000/– (रुपये एक लाख साठ हजार मात्र)** एवं धरोहर राशि जमा रु. **16,000/– (रुपये सोलह हजार मात्र)** होगी।

(चल परिसंपत्तियों के विवरण)

वाहन इनके नाम पर है : श्री रोहित	वाहन संख्या : DL1CAB9646
मेक और मॉडल : मारुति एस–प्रेसो वीएक्सआई+	रंग : पीआरएल स्टारी ब्लू, ईंधन : पेट्रोल
विनिर्माण वर्ष : 2019	चेसिस नंबर : MA3RFL41SKJ102537
इंजन नं: K10BN2260120	ओडोमीटर रीडिंग : 108911 किमी.
संपर्क हेतु व्यक्ति : श्री अरुण मिश्रा (मैसर्स डी.एस.ए. एसोसिएट्स)	संपर्क नं: 9795324241

विक्रय के विस्तृत नियमों एवं शर्तों के लिये कृपया भारतीय स्टेट बैंक, प्रतिभूत ऋणदाता की वेबसाइट : https://www.sbi.co.in, https://ibapi.in, https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp में दिये गये लिंक का संदर्भ ग्रहण करें।

प्राधिकृत अधिकारी, भारतीय स्टेट बैंक

आईडीएफसी फर्स्ट बैंक लिमिटेड
(पूर्वतः कैपिटल फर्स्ट लिमिटेड, आईडीएफसी फर्स्ट बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के नाम से ज्ञात)
सीआईएन : एल65110टीएन2014पीएलसी097792
पंजीकृत कार्यालय : केआरएम टावर्स, 8वां तल, हैरिंग्टन रोड, चेटपेट, चेन्नई–600031.
फोन : +91–44 4564 4000. फैक्स : +91 44 4564 4022

IDFC FIRST Bank

वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत सूचना

निम्नलिखित कर्जदारों और सह–कर्जदारों ने **आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्वतः कैपिटल फर्स्ट लिमिटेड, आईडीएफसी फर्स्ट बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के नाम से ज्ञात)** से निम्नवर्णित प्रत्याभूत ऋण प्राप्त किए थे। निम्नलिखित कर्जदारों और सह–कर्जदारों के ऋण उनकी संबंधित सम्पत्तियों द्वारा प्रत्याभूत हैं। जबकि वे संबंधित ऋण अनुबंधों के नियम एवं शर्तों को पूरा करने में असफल रहे हैं तथा अनियमित हो गए हैं, अतः उनके ऋण आरबीआई के दिशानिर्देशों के अनुसार एनपीए के रूप में सूचीबद्ध किए जा चुके हैं। उनके द्वारा **आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्वतः कैपिटल फर्स्ट लिमिटेड, आईडीएफसी फर्स्ट बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के नाम से ज्ञात)** को देय राशि संबंधित सूचनाओं में वर्णित की गई है, अधिक विवरण नीचे तालिका में दिया गया है और उक्त राशियों पर आगे ब्याज भी देय होगा, जो उनकी संबंधित तिथियों से अनुबंधित दर पर प्रभारित किया जाएगा।

क्र. सं.	ऋण खाता सं.	ऋण का प्रकार	कर्जदारों और सह–कर्जदारों का नाम	धारा 13(2) के तहत सूचना की तिथि	धारा 13(2) के तहत सूचना के अनुसार बकाया राशि	सम्पत्ति पता
1.	26691816	होम लोन	1. महेश चंद 2. कौशल देवी	23–11–2023	24,32,562.50/–	**सम्पत्ति के सभी अंश एवं खंड :** 1 किता आवासीय प्लॉट नंबर 64, ब्लॉक–जी, परिमाप 200 वर्ग गज यानी 167.22 वर्ग मीटर यानी 1800 वर्ग फीट, खसरा नंबर 308, सम्पत्ति स्थित ग्राम हकीकतपुर उर्फ खुदाबास, राम पार्क एक्सटेंशन कालोनी, परगना लोनी, तहसील लोनी, जिला गाजियाबाद, उत्तर प्रदेश–201102 **और चौहद्दी निम्नानुसार :पूरब : गली 10 फीट, पश्चिम : रोड 20 फीट, उत्तर : खाली भूमि, दक्षिण : खाली भूमि**
2.	14301994	होम लोन	1. राकेश त्यागी 2. पूनम राकेश त्यागी	28–12–2023	17,08,428.22/–	**सम्पत्ति के सभी अंश एवं खंड :** फ्लैट नंबर ई–649, परिमाप 88 वर्ग गज यानी 73.57 वर्ग मीटर (कवर्ड एरिया), तृतीय तल पर (छत के अधिकार नहीं), खसरा नंबर 124 के अंश रूप प्लॉट नंबर 78 पर निर्मित, जो "फ्रेन्ड्स कालोनी", ग्राम रईसपुर, परगना डासना, तहसील एवं जिला गाजियाबाद, उत्तर प्रदेश–20105 में स्थित है। **सम्पूर्ण प्लॉट की चौहद्दी निम्नानुसार : पूरब : अन्य स्वामी का प्लॉट, पश्चिम : अन्य स्वामी की भूमि, उत्तर : अन्य स्वामी की भूमि, दक्षिण : रास्ता 20 फीट चौड़ा**
3.	10093232451 एवं 10081953181 10093232519	ईएलएमबीएल — व्यवसायिक	1. मैसर्स शशि एंटरप्राइजेज 2. गौरव सोनी 3. सरोज देवी	03–01–2024	1,75,54,545/–	**सम्पत्ति के सभी अंश एवं खंड :** सम्पत्ति म्युनिसिपल नंबर 382–383, सम्पूर्ण द्वितीय तल, छत के अधिकार सहित, लगभग 192 वर्ग गज परिमाप की भूमि पर निर्मित, कमोबेश बाउण्ड्रीज, स्थित मोहल्ला हवेली हैदर कुली, चांदनी चौक, दिल्ली–110006, **तथा चौहद्दी निम्नानुसार : पूरब : अन्य की सम्पत्ति, पश्चिम : अन्य की सम्पत्ति, उत्तर : गली, दक्षिण : अन्य की सम्पत्ति**

आपसे ऊपर तालिका में दर्शाए गए विवरण के अनुसार बकाया राशि संबंधित तिथियों से अनुबंधित दर पर ब्याज और अन्य लागतों, प्रभारों इत्यादि के साथ **आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्वतः कैपिटल फर्स्ट लिमिटेड, आईडीएफसी फर्स्ट बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के नाम से ज्ञात)** को इस प्रकाशन की तिथि से 60 दिन के भीतर चुकाने की मांग की जाती है, जिसमें असफल रहने पर, अधोहस्ताक्षरी **आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्वतः कैपिटल फर्स्ट लिमिटेड, आईडीएफसी फर्स्ट बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के नाम से ज्ञात)** को बकाया राशि की वसूली के लिए इसमें वर्णित बंधक सम्पत्तियों के संबंध में सरफासी अधिनियम की धारा 13(4) और धारा 14 के तहत कार्यवाही करने हेतु बाध्य होगा। इसके अतिरिक्त, उक्त अधिनियम की धारा 13(13) के तहत, आप उक्त प्रत्याभूत सम्पत्ति का हस्तांतरण बिक्री/पट्टे अथवा किसी अन्य तरीके से नहीं कर सकते हैं।

हस्ता./–
प्राधिकृत अधिकारी
आईडीएफसी फर्स्ट बैंक लिमिटेड
(पूर्वतः कैपिटल फर्स्ट लिमिटेड, आईडीएफसी फर्स्ट बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के नाम से ज्ञात)

तिथि : 19–01–2024
स्थान : दिल्ली/एनसीआर

प्रपत्र बी
सार्वजनिक घोषणा
[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 का विनियम 12]
मैसर्स नेचर इंडिया कम्युनिके लिमिटेड के हितधारकों के ध्यानार्थ

क्र. सं.	विवरण	
1.	कार्पोरेट देनदार का नाम	नेचर इंडिया कम्युनिके लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	30/11/1981
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, एनसीटी दिल्ली एवं हरियाणा
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	L74120DL1981PLC012743
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	आर–815, न्यू राजिन्दर नगर, नॉर्थ ईस्ट, नई दिल्ली – 110060
6.	दिवालिया समाधान प्रक्रिया की समापन तिथि	30/10/2023
7.	कार्पोरेट देनदार के परिसमापन की आरंभन तिथि	30/10/2023 (पूर्व आरपी से सूचना 12/01/2024 को प्राप्त हुई)
8.	परिसमापक के रूप में कार्यरत इन्सोल्वेंसी प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	प्रभात जैन IBBI/IPA-001/IP-P01980/2020-2021/13123
9.	परिसमापक का पता और ई–मेल जैसाकि बोर्ड में पंजीकृत है	बी–61, फ्लैटेड फैक्ट्री कॉम्प्लेक्स, झंडेवालान, नई दिल्ली–110055 मोबाइल – 9810290371 मेल – prabhat@pdmco.in
10.	परिसमापक का पता और ई–मेल जो उसके साथ पत्राचार के लिए प्रयुक्त किया जाना है	बी–61, फ्लैटेड फैक्ट्री कॉम्प्लेक्स, झंडेवालान, नई दिल्ली–110055 मोबाइल – 9810290371 मेल – prabhat@pdmco.in
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	18/02/2024

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि न्यायाधिकरण, नई दिल्ली, पीठ–IV ने दिनांक 30/10/2023 को **नेचर इंडिया कम्युनिके लिमिटेड** का परिसमापन आरंभ करने का आदेश दिया है।

नेचर इंडिया कम्युनिके लिमिटेड के हितधारकों से एतद्द्वारा अपने दावों का प्रमाण 18/02/2024 को अथवा पूर्व परिसमापक के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपना दावा प्रमाण के साथ केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावे उसके प्रमाण के साथ दस्ती, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता./-
परिसमापक का नाम और हस्ताक्षर : प्रभात जैन

तिथि : 18/01/20224
स्थान : नई दिल्ली

कब्जा सूचना
(अचल संपत्ति हेतु)

जब कि,

इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड (CIN:L65922DL2005PLC136029) प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने सिक्योरिटाइजेशन एंड रिकन्स्ट्रक्शन ऑफ फायनांशियल असेट्स एंड एन्फोर्समेन्ट ऑफ सिक्योरिटी इंटरेस्ट एक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिक्योरिटी इंटरेस्ट (एन्फोर्समेन्ट) रूल्स, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार **आशीष गुप्ता और चंदन कुमार सिंह (गारंटर)** को **10.05.2022** की सूचना में वर्णन के अनुसार **कर्ज खाता नं. HHLDCP00287094** की राशि **रु. 12,19,839.75/- (रुपये बारह लाख उन्नीस हजार आठ सौ उनचालीस और पचहत्तर पैसे मात्र)** और **10.05.2022** के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ती की तारीख से स्पष्ट 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अभियाचना सूचना जारी की थी।

धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्द्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अधोहस्ताक्षरी ने उक्त कानून की धारा 13 की उप धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिक्योरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, 2002 के तहत प्राप्त अधिकारों का कार्यान्वयन करके **16.01.2024** को संपत्ति पर **आधिपत्य** कर लिया है।

विशेषत: कर्जदारों और सामान्यत: जनता को एतद्द्वारा संपत्ति के साथ सौदा नहीं करने के लिए सावधान किया जाता है और संपत्ति के साथ कोई भी सौदा राशि **रु. 12,19,839.75/- (रुपये बारह लाख उन्नीस हजार आठ सौ उनचालीस और पचहत्तर पैसे मात्र) 10.05.2022** के अनुसार और उस पर ब्याज के साथ **इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड** के आधीन होगा।

उधारकर्ताओं का ध्यान अधिनियम की धारा 13 की उप–धारा (8) के अन्तर्गत संपत्ति/संपत्तियों को मुक्त कराने के लिए उपलब्ध समय की ओर आमंत्रित किया जाता है।

अचल संपत्ति का विवरण

आवासीय फ्लेट नंबर एस.एफ–1 (एल.आई.जी.), दूसरी मंजिल पर, छत के अधिकारों के साथ, (दाहिनी तरफ सामने की ओर), कुल कवर क्षेत्रफल 325 वर्ग फीट है, जो 30.19 वर्ग मीटर के बराबर है, आवासीय प्लॉट नंबर बी–1/22ए पर निर्मित, ''डीएलएफ अंकुर विहार'' में स्थित, गांव लोनी, परगना और तहसील लोनी, जिला गाजियाबाद, गाजियाबाद–201102, उत्तर प्रदेश और जो निम्नानुसार सीमाबद्ध है:–
पूर्व : सीढी,
पश्चिम : 12 मीटर चौड़ी सड़क (भू.मंजिल पर),
उत्तर : सार्वजनिक पैसेज और फ्लेट नंबर एस.एफ–2 (एम.आई.जी.),
दक्षिण : प्लॉट नंबर बी–1/22बी

दिनांक : 16.01.2024
स्थान : गाज़ियाबाद

प्राधिकृत अधिकारी
इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड

सिक्युरिटाइजेशन एंड रिकन्स्ट्रक्शन ऑफ फाइनेंशियल एसेट्स एंड एन्फोर्समेंट ऑफ सिक्योरिटी इन्टरेस्ट एक्ट, 2002 (अधिनियम) की धारा 13(2) के अंतर्गत सूचना

अनु. क्र.	कर्जदाता (ओं) का नाम (ए)	गिरवी संपत्ति (यों) का विवरण (बी)	एन.पी.ए.की तारीख (सी)	बकाया राशि (रू.) (डी)
1	कर्ज खाता क्र.HHLDMT00463968 1. अविनाश दुबे 2. अंजलि यादव	फ्लैट नं.एसएफ- 2, (एम.आई.जी.), दुसरी मंजिल, मिडल साईड, प्लॉट नं.एफ-16, एसएलएफ वेद विहार, गाँव लोनी, गाज़ियाबाद-201102, उत्तर प्रदेश	10.12.2023	रू.17,04,475.31(रूपये सत्रह लाख चार हजार चार सौ पंचहत्तर और इकतीस पैसे मात्र) 09.01.2024 के अनुसार
2	कर्ज खाता क्र.HHLDMT00482120 1. चमन उर्फ चमन देवी 2. सतवीर सिंह	फ्लैट नं.एफएफ- 4, पहली मंजिल, प्लॉट नं. डी-8/12, डीएलएफ अंकुर विहार, गाज़ियाबाद-201102, उत्तर प्रदेश	10.12.2023	रू.14,94,055.76 (रूपये चौदह लाख चौरानवे हजार पचपन और छिहत्तर पैसे मात्र) 09.01.2024 के अनुसार
3	कर्ज खाता क्र.HHLDCP00493191 1. विजय कुमार 2. उर्मिला देवी	फ्लैट नं.युजीएफ -1, ऊपरी तल मंजिल, सामने आरएचएस, प्लॉट नं.ए-76, खसरा नं.353, रेल विहार, गाँव सदुल्लाबाद, तहसील लोनी, गाज़ियाबाद-201102, उत्तर प्रदेश	04.01.2024	रू.14,73,952.69 (रूपये चौदह लाख तिहत्तर हजार नौ सौ बावन और उनहत्तर पैसे मात्र) 11.01.2024 के अनुसार
4	कर्ज खाता क्र.HHLDCP00205028 1. पूजा पांडे 2. शोबित पांडे उर्फ शोभित पांडे	फ्लैट नं. 1807, अठारहवीं मंजिल, ब्लॉक -I2, ईको विलेज-4, प्लॉट नं.जीएच-01, सेक्टर-16बी, गौतम बुद्ध नगर, ग्रेटर नोएडा -201308, उत्तर प्रदेश	11.04.2022	रू.39,91,946.62 (रूपये उनतालीस लाख इक्यानवे हजार नौ सौ छियालीस और बासठ पैसे मात्र) 19.12.2023 के अनुसार
5	कर्ज खाता क्र.HHLDMT00344246 1. गौरवी प्रशांत कल्याणी 2. प्रशांत विरूपाक्ष कल्याणी 3. गौरव कद (गारंटर)	संपत्ति नं.आई -34, दुसरी मंजिल (आधा भाग), (बाईं तरफ), लाजपत नगर-III, नई दिल्ली- 110024	04.01.2024	रू.89,33,276.87 (रूपये नवासी लाख तैंतीस हजार दो सौ छिहत्तर और सत्तासी पैसे मात्र) 09.01.2024 के अनुसार
6	कर्ज खाता क्र.HHLDUB00216794 1. श्रीकांत मुरलीधर अकोल्कर (पीओए होल्डर अनिता त्यागी द्वारा) 2. पूनम त्यागी अकोल्कर(पीओए होल्डर अनिता त्यागी द्वारा)	फ्लैट नं. 701, सातवीं मंजिल, ब्लॉक के1, ईको विलेज-4, प्लॉट नं.जीएच-01, सेक्टर-16बी, ग्रेटर नोएडा -201308, उत्तर प्रदेश	11.04.2022	रू.48,44,287.34 (रूपये अड़तालीस लाख चौवालीस हजार दो सौ सत्तासी और चौंतीस पैसे मात्र) 19.12.2023 के अनुसार
7	कर्ज खाता क्र.HHLDMT00320822 1. यश गुप्ता प्रोपराइटर प्राची ट्रेडर्स 2. अजय गुप्ता 3. मगन गुप्ता(गारंटर)	फ्लैट नं.एफएफ- 4 (एल.आई.जी.), पहली मंजिल, पीछे बाईं ओर, प्लॉट नं.डी-4/4, डीएलएफ अंकुर विहार, परगना और तहसील लोनी, गाज़ियाबाद -201102, उत्तर प्रदेश	05.12.2023	रू.10,58,083.87 (रूपये दस लाख अट्ठावन हजार तिरासी और सत्तासी पैसे मात्र) 09.01.2024 के अनुसार
8	कर्ज खाता क्र.HLAPEOK00211932 1. विवेक सरीन(सह-उधारकर्ता, स्व. अमृतलाल सरीन का बेटा एवं कानूनी वारिस) 2. निम्मी सरीन(सह-उधारकर्ता, स्व. अमृतलाल सरीन की पत्नी एवं कानूनी वारिस) 3. वैलयू हॉस्पिटैलिटी प्राइवेट लिमिटेड 4. विनीता सरीन उर्फ विनीता मलिक (सह-उधारकर्ता, स्व.अमृतलाल सरीन की बेटी एवं कानूनी वारिस)	फ्लैट नं. 25, पहली और दुसरी मंजिल (डुपलेक्स), केटेगरी – II, गोदावरी अपार्टमेंट्स अलकनंदा, नई दिल्ली-110019	04.01.2024	रू.36,38,092.05(रूपये छत्तीस लाख अड़तीस हजार बानवे और पाँच पैसे मात्र) 09.01.2024 के अनुसार
9	कर्ज खाता क्र.HLAPEOK00170415 1. विवेक सरीन(सह-उधारकर्ता, स्व. अमृतलाल सरीन का बेटा एवं कानूनी वारिस) 2. निम्मी सरीन(सह-उधारकर्ता, स्व. अमृतलाल सरीन की पत्नी एवं कानूनी वारिस) 3. वैलयू हॉस्पिटैलिटी प्राइवेट लिमिटेड 4. विनीता सरीन उर्फ विनीता मलिक (सह-उधारकर्ता, स्व.अमृतलाल सरीन की बेटी एवं कानूनी वारिस)	फ्लैट नं. 25, पहली और दुसरी मंजिल (डुपलेक्स), केटेगरी – II, गोदावरी अपार्टमेंट्स, अलकनंदा, नई दिल्ली-110019	04.01.2024	रू.45,06,797.43 (रूपये पैंतालीस लाख छ हजार सात सौ सत्तानवे और तैंतालीस पैसे मात्र) 10.01.2024 के अनुसार

कि ऊपर लिखे नाम वाला उधार लेने वाला (ले) ने ऋण खाते के वित्तीय अनुशासन को बनाए रख पाने में असफल रहे हैं तथा कंपनी द्वारा अपनी आम बिजनेस नर्वा में रखे जाने वाले खातों के अनुसार प्रत्येक उधार पानेवाले (लों) के नाम के आगे स्तंभ डी में विनिर्दिष्ट धनराशि बकाया बनी हुई है।

उधार लेने वाले (लो) की ओर से ऋण धनराशि का पुनर्भुगतान में लगातार चूक होने के कारण उधार लेने वाले (लो) के ऋण खाते को कंपनी द्वारा सीमांकित मापदंडो के भीतर निष्पादनेतर परिसंपत्तियों (स्तंभ सी में तारीख के अनुसार) के रूप में वर्गीकृत किया गया है। परिणाम स्वरूप प्रत्येक उधार लेनेवालो को अधिनियम की धारा 13(2)के अंतर्गत सूचनाएं भी जारी की गई है

उपर्युक्त को दृष्टिगत रखते हुए कंपनी एतद्द्वारा ऊपर लिखे नाम वाले उधार लेने वाले(लों) का आह्वान करती है कि, वे इस सूचना के प्रकाशित होने के दिन से 60 दिन के भीतर अद्यतन ब्याज, लागतें, तथा शुल्को सहित ऊपर स्तंभ डी में विनिर्दिष्ट संपूर्ण बकाया देयताओं का भुगतान करके कंपनी के प्रति बनने वाले अपने/उनके पूर्ण दायित्वोका निर्वहन करें, ऐसा न करने पर कंपनी ऊपर के स्तंभ बी में उल्लिखित बंधक रखी गई संपत्ति को अधिग्रहीत करने के लिए कंपनी पात्र होगी।

कृपया ध्यान दें कि सरफेसी कानून की धारा 13 की उप -धारा (8) के प्रावधानों के अनुसार,'' कर्जदार सार्वजनिक नीलामी द्वारा, कोटेशन आमंत्रित करते हुए, सार्वजनिक निविदा या निजी समझौते द्वारा सुरक्षित आस्तियों की बिक्री के लिए सूचना के प्रकाशन के दिनांक तक केवल सिक्योर्ड क्रेडिटर द्वारा किए गए सभी खर्चों, लागतों और प्रभारों के साथ संपूर्ण बकाया देय राशि अदा कर सकता है, इसके अलावा यह भी ध्यान दें कि उपरोक्त विधिक रूप से निर्धारित समयावधी के अंदर सुरक्षित आस्ति को मोचन करने में कर्जदार विफल रहने पर कर्जदार संपत्ति का मोचन करने के लिए पात्र नही हो सकता "

सरफेसी अधिनियमन की उपधारा 13 (2) के प्रावधान के संदर्भ में, आप इस प्रकार बिक्री, पट्टे के माध्यम से अन्यथा नोटिस में उल्लिखित अपनी सुरक्षित संपत्तियों में से कोई भी (अपने व्यापार के सामान्य पाठ्यक्रम के अलावा) सुरक्षित लेनदार की पूर्व लिखित सहमति के बिना स्थानांतरित करनेसे प्रतिबंधित है।

स्थान: गाज़ियाबाद/ग्रेटर नोएडा/नई दिल्ली

प्राधिकृत अधिकारी
कृते इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड